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**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

• Original Application No. 40 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
based on the News item in The Time of
India, Chennai edition dt.17.02.2020
Sewage flows into surplus channel in
Kovilambakkam.

...Applicant(s)

Versus

The Commissioner,
Greater Chennai Corporation,
Ripon Building,
Chennai - 600003.

...Respondent(s)

**STATUS REPORT FILED BY ON BEHALF OF THE GREATER
CHENNAI CORPORATION 5TH RESPONDENT**

I, H. Murugan, son of Mr.K. Hari Jakku Gowder, Hindu, aged about 57 years, the Zonal Officer, Zone - XIV, Greater Chennai Corporation, having office at No.6/64, Puzhuthivakkam Main Road, Chennai - 600 091, do hereby solemnly affirm and sincerely state as follows:-

1. I am well acquainted with the facts of the case. I am filing this status report on behalf of the Greater Chennai Corporation.
2. I respectfully submit that when the above case came up for hearing on 10.08.2023 this Hon'ble National Green Tribunal Court has passed an order as follow:-

"...1. Pursuant to our order dated 18.01.2023, the Water Resources Department (WRD) was directed to look



Assistant Commissioner
Zone-14
Greater Chennai Corporation

into the issue of desilting of Madurantakam Lake and furnish the reasons for emptying the lake at one stretch.

2. The learned Government Pleader states that the report is ready and it has to be uploaded.

3. So far as the Kovilambakkam Lake is concerned, the report which is said to have been filed by the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) is not available with us. Hence, it is directed to file the same.

4. Vide Judgment dated 12.08.2022, this Tribunal had directed the permanent committee to be constituted by the Chief Secretary to Government, State of Tamil Nadu comprising of Secretaries at various levels of various departments. Even after a passage of one year time, such a committee has not been constituted. Let a reply be filed in this regard, failing which, the matter will be viewed seriously, summoning the officials concerned to be present before this Tribunal.

5. The Block Development Officer - St. Thomas Mount Panchayat Union or the Commissioner - Tambaram City Municipal Corporation whichever is responsible for the restoration of the Kovilambakkam Lake and the sewage flowing on the roads is to take immediate steps to control the same and file a report in this regard.

6. In the Judgment, it is specifically mentioned that the TNPCB has to monitor the implementation of the Waste Management Rules as per the directions of the Principal Bench of the National Green Tribunal, New Delhi. However, no report has been filed and no monitoring is done by the TNPCB. Let the TNPCB issue separate notices to the Block Development Officer - St. Thomas Mount Panchayat Union and also to the Commissioner - Tambaram City Municipal Corporation in this regard.

7. The report of the TNPCB which is said to have been filed on 15.12.2022 does not address the issue and also the directions given by this Tribunal. The TNPCB has to immediately make an inspection of the areas concerned and file a report along with the photographs with latitude and longitude details of the area, failing which, it will be viewed very seriously.

8. Let the matter be listed on 04.09.2023, awaiting the reports of the WRD, CMWSSB, TNPCB, St. Thomas Mount Panchayat Union, Tambaram City Municipal Corporation and the Chief Secretary to Government, State of Tamil Nadu..."



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**BEFORE THE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**STATUS REPORT FILED BY
ON BEHALF OF THE
GREATER CHENNAI
CORPORATION - R5**

**N. R. RAMESH KANNA
COUNSEL FOR
GREATER CHENNAI CORPORATION
Cell No. 9444112606**